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## CENTRAL ADMINISTRATIVE PRIBUNAL LUCKHOM BENCH

LUCKNON

J.A. No. 267 of 1990

Mona. Ayub Khan

Applicant

velsus

Union of Incia & others .

Respondents.

Hon. Mr. K. Obayya, Adm. 1.ember.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

At the relevant point of time the applicant was working as Deputy Chief Controller, N.2. Railway, and was issued Nemo dated 17.3.1989 requiring him to furnish his representation against the neglect of duty and irresponsible working on his part as per details given in the statement of imputations, according to which the Driver of up Ludhina Coal Special power No. 16030 WEW 2 with load of 82 serv. c with a memo addressed to Train controller, Power Controller andTrain Examiner, Centrol, Lucknow J. through Station Master, Gonda on 21.12.88 in connection with the pour preak but the applicant as Debuty Chief Gontroller, Lucknow-Gonda but in the said date failed to record the aforesaid message on Control Chart for on and relay to Frain Examiner Control, Luckson.



- 2. The applicant denie the charges altogether including the fact that the enquiry which was concucted without associating him, was conducted by one who was junior to him, further, neither the applicant nor the driver of the train was given opportunity to partichpate in the fact finding enquiry whichcontraveres the the principles of natural justice and the representation filed by him did not find favour and he without any reason was punished by with-holding increment till two years by the order unted 4.8.89. In the appeal, it appears that the personal hearing was given but the appellace authority was also not satisfied with the pleas raised by the applicant and consequently, the appeal was also dismissed.
- Shri D.S.Chaupe/, learned counsel for the applicant contend dithat there was no proof whatsoever of any such transmission of message against the appliCant and that he has been punished on imaginary ground. After prelimitary enquiry was made, then the charge sheet was issued. The learned counsel for the a plicant contarded that without holding enquiry, the applicant could not have been held guilty and the increments could not have been stopped. It was within the domain of the disciplinary authorty to punish the applicant if the Gisciplinary authority was satisfied wit the fact finding enquiry. The learned Counsel Cor the applicant then contended that the order is non-speaking

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Subsequently, the enquiry has also been made and if there was any short-coming, the same has been fulfilled by giving personal hearing to the applicant and he was of the view that what was done was regular and not irregular. The learned counsel for the applicant then contended that the punishment for such a thing which according to which, if charge is proved, was without any process and punishment imposed is excessive. That may be so, but the Tribunal has no juridiction to enter into the quantum of punishment and as such the punishment cannot be reduced by us. The learned counsel for the applicant/contended that the applicant proposed to file a review application. Obviously we have decided the case and our judgment will not stand in the way of filing review.But for the above observations, the application is dismissed. No order as to costs.

Acin. Jeinber.

Vice Chairman.

Shakeel/-

Luckrow: Latea: 17.12.92.